

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A. No. 478 OF 2007

Tuesday, this the 8th day of January, 2008

CORAM :

**HON'BLE Dr. K.B.S.RAJAN, JUDICIAL MEMBER
HON'BLE Mrs.O.P.SOSAMMA, ADMINISTRATIVE MEMBER**

**K.R.Muraleedharan
Managing Director
Kerala State Co-operative Agricultural and Rural Development
Bank Limited, State Junction
Thiruvananthapuram : Applicant**

(By Advocate Mr. P.Ramakrishnan)

Versus

- 1. State of Kerala represented by the
Chief Secretary
Government Secretariat
Thiruvananthapuram**
- 2. The Secretary to Government
General Administration (Special A) Department
Government Secretariat
Thiruvananthapuram**
- 3. Union of India represented by Secretary
Department of Personnel and Training
New Delhi : Respondents**

**(By Advocate Mr. R.Premsankler, GP (R1-2)
Advocate Mr.TPM Ibrahim Khan, SCGSC (R-3))**

**The application having been heard on 08.01.2008, the Tribunal
on the same day delivered the following :**

O R D E R

HON'BLE Dr. K.B.S.RAJAN, JUDICIAL MEMBER

**The applicant is an aspirant for selection grade of the Indian
Administrative Service for which he is eligible from 1st January, 2007,
he having completed 14 years of service. Vide Annexure A-2, the
Department has passed an order whereby certain officers junior to
the applicant were also promoted to the selection grade but the**

applicant was not. The reason for omission of the name of the applicant as stated by the respondents is that the applicant was shown as second accused in VC. 7/2003/TSR registered on 26.03.2003. The applicant, unaware of such case against him, obtained a copy of the order dated 13.06.2007 in respect of aforesaid case which reads as under :-

“ Final report accepted. The case is referred as mistake effect. ”

2. Counsel for applicant submits that in the aforesaid order of the Special Judge the applicant's name is not found and the applicant was also not aware of any such case pending against him.

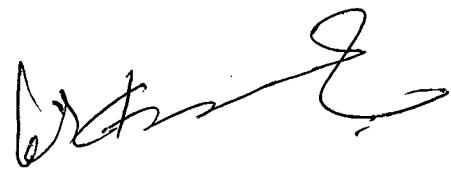
3. Counsel for respondents submits that the the case may be closed and the Department shall verify the veracity of Annexure A-4 and take appropriate further action in considering the case of the applicant for promotion as selection grade to Indian Administrative Service.

4. In view of the above, OA is disposed of with a direction to the respondents to consider the case of the applicant for promotion to the selection grade of IAS with effect from 1st January, 2007 and this order shall be complied with, within a period of four weeks from the date of communication of this order. No costs.

Dated, the 8th January, 2008.



O.P.SOSAMMA
ADMINISTRATIVE MEMBER



K.B.S.RAJAN
JUDICIAL MEMBER